

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref :-U.O No. SWD-LIT/4/2021-01-0/o dated 03.09.2021

GOVERNMENT ORDER NO:- 4392 -JK (LD) of 2021

DATED:- 06 - 09 - 2021

Sanction is hereby accorded to the appointment of Officer's of Social Welfare Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases including Contempt Petition, if any, indicated against each pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021..

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)


Secretary to Government

Dated:- 06 - 09 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, J&K High Court, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
6. Secretary to Government, Social Welfare Department,
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government)

Annexure to the Government Order No. 4392-JK(LD) of 2021 dated 06.09.2021

S No.	Title of the Case	
1.	WP© no. 1519/2021 titled Abhishake Sharma VS U.T of J&K & Ors	Sh. Sanjay Pandita, Under Secretary to Government, Social Welfare Department
2.	CCP (D) no. 25/2021 in WP(C) No.242/2021, titled Suraya Jabeen V/s Sheetal Nanda and Ors High Court of J&K Jammu	
3.	CPSW no. 469/2016 in SWP no. 2083/2002, titled Farmida Koser V/S Sajjad Khan, Secy Social Welfare Department and	
4.	WP(C) PIL 11/2020 titled Court on its own motion V/s UT of J&K and Ladakh through secretary Social Welfare Department.	
5.	WP (PIL) No. 23/2016 titled Golden Heartz V/s State and Ors.	
6.	WP(c) PIL No. 17/2018, CM No. 2630/2020 titled Javid Ahmad Tak v/s State	
7.	WP(c) PIL No. 5/2020 Titled Court on its own motion V/s UT of J&K	
8.	PIL No. 34/2018, titled Court on its Own Motion v/s State of J&K and Ors	
9.	WP(C) PIL No. /2021 titled SONZAL WELFARE TRUST VERSUS Union Territory of J&K and others	
10.	WP(c) PIL no 09/2013, titled Court on its own motion vs State of J&K and Ors.	
11.	WP© no. 1103 of 2019, titled Anun Dhawan & Ors. V/s Union of India & Ors.	Virender Kumar Manyal, Deputy Secretary to the Government, Social Welfare Department
12.	WP(C) No. 412/2016 titled Gaurav Kumar Bansal V/s State of UP and Ors	
13.	Contempt Petition no. 1653/2018 in WP(C) No. 412/2016 titled Gaurav Kumar Bansal V/s Dinesh Kumar and Ors.	
14.	Writ Petition (s) (Civil) no. 193/2016 titled Dr. Ashwani Kumar V/S Union Of India and Ors.	
15.	WP(c) No. 243/2005 titled Rajive Raturi V/s Union of India and Ors	
16.	WP(C) No. 924/2019 titled Gaurav Kumar Bansal V/s Union of India and Ors.	
17.	WP (CRL) No. 274/2020, titled Santosh Vishwanath Shinde and anr. V/s Union of India.	

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